

No. ¹⁵⁸⁸~~1588~~ / Spl. C.B.2 Dated 27.07.17 e-mail

From The Registrar General,
Punjab and Haryana High Court,
Chandigarh.

To All the District and Sessions Judge,
In the States of Punjab, Haryana and U.T. Chandigarh.

Subject: Capturing/ entering of Aadhar Number while filing the cases in this Court
as well as in the Subordinate Courts in the States of Punjab, Haryana and
U.T. Chandigarh.

Sir,

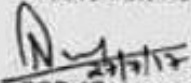
| |
|-------------------------------|
| Old District & Sessions Judge |
| PATIALA |
| R.No. 2046 |
| Date 27/07/17 |

I am directed to refer you on the subject cited above and to inform you that the matter was placed before Hon'ble Executive Committee of this Court in its meeting held on 17.07.2017 and Hon'ble Committee has been pleased to pass the following orders (operative part):-

"Directions be issued to all the District and Sessions Judges in the States of Punjab, Haryana and U.T. Chandigarh for directing the officials concerned to start capturing/ entering the Aadhar Number of the parties while entering the cases in CIS 2.0. The members of the Bar may be requested to provide the Aadhaar number for the aforesaid purpose."

This is for your information and necessary action.

Yours Faithfully,

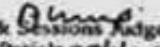

OSD (Computerization)
for Registrar General

Encls. No. 2046-2 /EB

Dated 28/07/2017

Copy to

- 1- All the Judicial Officers posted in this Sessions Division with the direction to circulate the same amongst the official(s) concerned in working under their control.
 - 2- The President/Secretary Bar Association, Patiala, Nabha, Samana and Rajpura.
 - 3- The Reader/Ahmad of this Court.
 - 4- The Official-In-Charge, Suvidha Centre, Patiala.
 - 5- The System Officer of this Office.
- for information and strict and immediate compliance.


District & Sessions Judge
Patiala 28/7/17